

ORISSA ACT 4 OF 2009

***SHRI JAGANNATH TEMPLE (AMENDMENT) ACT, 2008**

[Received the assent of the Governor on the 28th January, 2009
first published in an extraordinary issue of the *Orissa Gazette*
dated the 4th February, 2009 (No. 137)]

AN ACT FURTHER TO AMEND SHRI JAGANNATH TEMPLE ACT, 1955.

BE it enacted by the Legislature of the State of Orissa in the
Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called Shri Jagannath Temple
(Amendment) Act, 2008.

(2) It shall come into force on such date as the State
Government may, by *notification, appoint.

2. In Shri Jagannath Temple Act, 1955, in section 21-B,—

(i) in clause (b), for the word 'him', the words "an office
holder or employee attached to the Temple" shall be
substituted and for the full stop "." appearing at the end,
the coma and word ", or" shall be substituted; and

(ii) after clause (b), the following clause shall be inserted,
namely:—

“(c) where a Sevak is involved in any criminal offence
committed inside the Temple premises or in
connection with the affairs of the Temple.”.

Short title
and
commence-
ment.

Amendment
of section
21-B.

Orissa
Act 11
of 1955.

* For the Bill, See *Orissa Gazette* Extraordinary dated the.....
(No.), [I Legis-51/08]

* Came into force w.e.f. 15th March, 2010 Vide *Orissa Gazette* extraordinary
dated the 10th March, 2010 (No.331).